

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:4174
ANSWERED ON:22.03.2013
RENEWABLE PURCHASE OBLIGATIONS
Adhi Sankar Shri

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has issued any guidelines to impose penalties on companies failing to comply with the Renewable Purchase Obligations (RPOs);
- (b) if so, the details thereof;
- (c) whether many large companies like SAIL, RIL have failed to fulfil this obligation; and
- (d) if so, the details thereof and the corrective measures taken in this regard?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a)&(b): The Forum of Regulators (A forum comprising of Chairperson of the Central Electricity Regulatory Commission and Chairpersons of the State Electricity Regulatory Commissions) has approved a Model Regulation for State Electricity Regulatory Commissions (SERCs) on Renewable Purchase Obligation (RPO) and its compliance, wherein there is a provision for levy of compliance charge on the basis of the shortfall in units of RPO at the forbearance price decided by the Central Commission, in event of obligated entities not fulfilling the renewable purchase obligation.

(c)&(d): The Electricity Act, 2003 mandates SERCs to specify a percentage of total power consumed by the obligated entities from renewable energy in their States. The responsibility of monitoring and also ensuring compliance of the same lies with the concerned SERCs.